

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO.170/00017/2019

IN

ORIGINAL APPLICATION NO.170/01649/2018

DATED THIS THE 04TH DAY OF APRIL, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

T.C. Gupta
S/o Shri Gyan Chand Gupta,
Aged about 64 years,
R/o S-77, Golden Enclave,
Old Airport Road,
Bangalore – 560 017,
Retired Joint Commissioner of
Income Tax, Bangalore
(By Party-in-person)

..... Petitioner

Vs.

1. Shri A.N. Jha,
Finance Secretary,
Department of Revenue,
Government of India, New Delhi – 110 001

2. Shri B.R. Balakrishnan,
Pr. Chief Commissioner of Income Tax,
Karnataka & Goa Region,
Bangalore – 560 001

....Respondents

(By Shri V.N. Holla, Senior Panel Counsel)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

Apparently all the amounts payable to the applicant had been released after withholding Rs. 6,11,770/- from the admissible gratuity of Rs. 10 lakhs. The other amounts also, if there is any amounts due, will be paid to him within the next two weeks. But then, in the circumstances, CP is closed. Notices are discharged. No order as to costs.

(C.V. SANKAR)

(DR.K.B.SURESH)

MEMBER (A)

MEMBER (J)

/ksk/

Annexures referred to by the petitioner in CP No. 170/00017/2019

Annexure-C1: Copy of the interim order dated 11.10.2018
Annexure-C2: Copy of the respondent order dated 11.02.2019
Annexure-C3: Copy of the representation dated 13.02.2019

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